COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

(Appellate Jurisdiction)

APPEAL NO. 288 OF 2017 & I.A. NO. 628 OF 2017

Dated: 12th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s Akorn India Pvt. Ltd. Appellant(s)

Vs.

Himachal Pradesh Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Ajay Vaidya

Counsel for the Respondent(s) : Mr. Pradeep Misra

Mr. Manoj Kr. Sharma a/w Mr. Satish Arya (Rep.) for R-1 Mr. Anand K.Ganesan for R-2

<u>ORDER</u>

Admit. Issue notice to the Respondents returnable on 14.12.2017. Mr. Pradeep Misra takes notice on behalf of Respondent No.1 and Mr. Anand K. Ganesan takes notice on behalf of Respondent No.2 and they seek six weeks time to file reply. They may file the same on or before 24.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>14.12.2017</u>.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson